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PART-IV

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

The 7th November, 2024.

No.LL(B).14/2017/45 - Meghalaya Community Participation and Public Services Social Audit (Amendment) Act, 2024 (Act No. 15 of 2024) is hereby published for general information.

MEGHALAYA ACT NO. 15 OF 2024

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 6th November, 2024

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 7th November, 2024

MEGHALAYA COMMUNITY PARTICIPATION AND PUBLIC SERVICES SOCIAL

AUDIT (AMENDMENT) ACT, 2024

An

Act

to amend the Meghalaya Community Participation and Public Services Social Audit Act, 2017 (Act no. 7 of 2017).

Be it enacted by the Legislature of the State of Meghalaya in the Seventy - fifth Year of the Republic of India as follows:-

Short title and Commencement. 1. (1) This Act may be called the Meghalaya Community Participation and Public Services Social Audit (Amendment) Act, 2024.

(2) It shall come into force from the date of its Notification in the official Gazette.

Amendment of Section 4 In the existing Section 4, a second *proviso* shall be added which is as follows:

"Provided further that Social Audit shall be conducted for any Schemes and Projects not included in this Schedule, as may be notified by Programme Implementation & Evaluation Department from time to time".

Amendment of Section 6 In section 6 of the Meghalaya Community Participation and Public Services Social Audit Act, 2017, hereinafter referred to as the principal Act, in sub-section (2), in clause (a), after word sector the following shall be inserted name.

"In the absence of a Chairperson, the Chief Secretary shall function as *ex-officio* Chairperson of the State Social Audit Council."

L. A. LYNDEN,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.